

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH.

OA No. 194 of 2004

Thursday, this the 18th day of March, 2004

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. P. Raju,
Ajitha Vilasam, Near FCI,
Kazhakootam PO,
Thiruvananthapuram.Applicant

[By Advocate Mr. K.C. Eldho]

Versus

1. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram.

2. The Employment Officer,
Rural Employment Exchange, Ulloor.

3. Asst. Superintendent of Post Offices,
Thiruvananthapuram - 695 033

4. Union of India, represented by the
Secretary to the Government,
Department of Post and Telegraph,
Central Secretariat, New Delhi.Respondents

[By Advocate Mr. Thomas Mathew Nellimoottil (R1, R3 & R4)]

The application having been heard on 18-3-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant is presently an unemployed man having registered his name with the Rural Employment Exchange, Ulloor and having experience as EDDA for more than one year at Pallithura Post Office, St. Xavier's College. It is averred in the OA that the applicant understood that there is a vacancy to the post of EDDA in Pallippuram Post Office, Thiruvananthapuram Division and the applicant submitted a

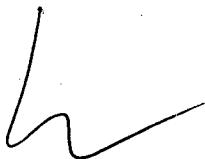


representation dated 23-3-2003 (Annexure A2) to the Chief Postmaster General, Kerala Circle, Thiruvananthapuram seeking that he may be considered for the said post. Aggrieved by the inaction on the part of the respondents, he has filed this OA seeking the following reliefs:-

- "1. Direct the 3rd respondent to fill up the existing vacancies to the post of EDDA in Thiruvananthapuram circle under the 3rd respondent including Pallipuram Post Office through the 2nd respondent Employment Exchange.
2. Direct the 1st respondent to consider Annexure A2 representation and pass order thereon within a time limit stipulated by this Hon'ble Tribunal.
3. Grant such other orders or directions, as this Tribunal may deem fit and proper in the circumstances of the case."

2. We have heard Shri K.C.Eldho, learned counsel for the applicant and Shri Thomas Mathew Nellimoottil, learned counsel for respondents 1, 3 and 4.

3. Learned counsel for the applicant submitted that the applicant has already filed a representation (Annexure A2) to the 1st respondent putting forward all his grievances, which is not yet replied and hence the applicant will be satisfied if a direction is given to the 1st respondent to dispose of the said representation within a time frame. Learned counsel for respondents 1, 3 and 4 has no objection in adopting such a course of action. We are also of the opinion that such a direction will meet the ends of justice.



4. Accordingly, we direct the 1st respondent to consider Annexure A2 representation dated 23-3-2003 of the applicant and pass appropriate orders thereon within a period of three months from the date of receipt of a copy of this order.

5. The Original Application is disposed of as above. In the circumstances, no order as to costs.

Thursday, this the 18th day of March, 2004

H. P. DAS
H. P. DAS
ADMINISTRATIVE MEMBER

K. V. SACHIDANANDAN
K. V. SACHIDANANDAN
JUDICIAL MEMBER

Ak.